

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Coram

- 1. Shri Bhanu Bhushan, Member**
- 2. Shri R. Krishnamoorthy, Member**

Petition No. 63/2006

In the matter of

Approval of generation tariff in respect of Tehri Hydroelectric Project Stage-I (4x250 MW) for the period 22.9.2006 to 31.3.2009.

And in the matter of

Tehri Hydro Development Corporation Ltd. **Petitioner**

Vs

1. Punjab State Electricity Board, Patiala
2. Haryana Power Generation Corporation Ltd, Panchkula
3. Uttar Pradesh Power Corporation Ltd, Lucknow
4. Delhi Transco Ltd, New Delhi
5. BSES Rajdhani Power Ltd, New Delhi
6. BSES Yamuna Power Ltd, Delhi
7. North Delhi Power Ltd, New Delhi
8. Engineering Department, Chandigarh Administration, Chandigarh
9. Uttaranchal Power Corporation Ltd, Dehradun
10. Himachal Pradesh State Electricity Board, Shimla
11. Rajasthan Rajya Vidyut Prasaran Nigam Ltd, Jaipur
12. Jaipur Vidyut Vitaran Ltd, Jaipur
13. Ajmer Vidyut Vitaran Ltd, Ajmer
14. Jodhpur Vidyut Vitaran Ltd, Jodhpur
15. Power Development Deptt, Govt of J& K, Srinagar **Respondents**

ORDER

The application was made for approval of provisional tariff in respect of Tehri Hydroelectric Project Stage-I (hereinafter referred to as “the generating station”) comprising of four units of 250 MW each, for the period from 22.9.2006 to 31.3.2009.

2. As an interim measure, the Commission vide its order dated 28.12.2006 had approved the provisional tariff for the generating station till 31.3.2007, as follows:

| Period | Tariff rate |
|-------------------------|---|
| 22.9.2006 to 31.12.2006 | Rs.3.50 / kWh on single part basis |
| 1.1.2007 to 31.3.2007 | (i) Energy charge @ Rs.2.50/kWh on the scheduled energy (ii) Capacity charge @ Rs.18000 /MW /day |

3. The above said provisional tariff of the generating station was allowed to be continued from 1.4.2007 to 30.6.2007 by Commission's order dated 23.3.2007 and was further extended up to 31.12.2007 and 31.3.2008, by orders dated 13.7.2007 and 19.12.2007, respectively.

4. The petitioner has submitted that all the four machines of the generating station have been commissioned with the last machine being commissioned on 9.7.2007. Under these circumstances, we direct the petitioner to file the petition for approval of final tariff for the generating station for the period 22.9.2006 to 31.3.2009, based on the capital expenditure actually incurred as on date of commercial operation of each machine and the date of commercial operation of the generating station.

5. Meanwhile, the provisional tariff for the generating station approved vide Commission's order dated 28.12.2006 shall continue till further orders, subject to adjustment after determination of final tariff.

Sd/-
(R. KRISHNAMOORTHY)
MEMBER

sd/-
(BHANU BHUSHAN)
MEMBER

New Delhi dated the 28th March 2008